

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/TT/2018

Subject : Petition for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Assets under “Transmission System Strengthening in Western Part of WR for IPPs generation projects in Chhattisgarh (IPP D)” in Western Region.

Date of Hearing : 24.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited and 7 Others

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesh, PGIL
Shri V.P. Rastogi, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Rahul Kinra, BSPHCL
Shri Ashutosh K. Srivastava, BSPHCL

Record of Proceedings

The representative of the petitioner made the following submissions:-

- (a) Instant petition is for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset A: 3 x 110 MVAR Switchable Line Reactor to be charged as Bus Reactor - 1 at 765/400 kV Wardha Sub-station, Asset B: 3 x 110 MVAR Switchable Line Reactor to be charged as Bus Reactor 2 at 765/400 kV Wardha Sub-station, Asset C: 3 x 80 MVAR 765 kV Line Reactor for 765 kV D/C Wardha-Aurangabad Line 1 Ckt # 1 to be used as Bus Reactor at Aurangabad Sub-station, Asset D : 3 x 80 MVAR 765 kV Bus Reactor at Aurangabad Sub-station and Asset E: 765/400 kV 1500 MVA ICT-2 at Aurangabad Sub-station under “Transmission System Strengthening in Western Part of WR for IPPs generation projects in Chhattisgarh (IPP D)” in Western Region under Regulation 6 of Central



Electricity Regulatory Commission (Terms and Conditions of Tariff), Regulations, 2009 (“2009 Tariff Regulations”) and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (“2014 Tariff Regulations”).

- (b) The instant transmission scheme includes 13 assets. The final tariff for five of the assets, which were put into commercial operation during 2013-14 was allowed in Petition No. 47/TT/2014, seven of the assets, which were put into commercial operation during 2014-15 was allowed in Petition No. 58/TT/2015 and the tariff for the remaining one asset, which was anticipated to be put into commercial operation in 2017-18 is claimed in Petition No. 192/TT/2017.
- (c) Instant petition is for truing up of transmission tariff for 2009-14 tariff period and determination of final tariff for 2014-19 period.
- (d) All the details as sought by the Commission have been submitted in the instant petition.

2. After hearing the parties, the Commission directed the petitioner to file the following information, on affidavit by 21.5.2018, with a copy to the respondents:-

- (i) The loans mentioned in the IDC computation for all assets do not reflect any foreign loan whereas Forms 6 and 13 of all the assets include foreign loan components as well. Reconcile the principal loan amount as on COD in the said Forms/Statement.
- (ii) Form 5B and 9A of all the assets as per 2009 Tariff Regulations by reconciling the liability amount.
- (iii) Form 4A (Statement of Capital Cost) and Revised Form 7 (Statement of Additional Capitalization after COD) individually for each asset and for combined assets as per 2014 Tariff Regulations.
- (iv) Details of de-capitalized assets, if any, alongwith petition details in Form 10-B as per 2014 Tariff Regulations.
- (v) There is overall increase of ₹ 111.79 crore from RCE-1 to RCE-2 as per abstract cost. Reasons for such variation be specified asset-wise with justification and break-up of cost under various heads/element for which the cost was so incurred.
- (vi) Revised Form 5 indicating variation in capital cost as per RCE-2.



3. The Commission further directed the respondents to file their reply by 4.6.2018 and the petitioner to file rejoinder, if any, by 11.6.2018. The Commission further directed the parties to comply with the directions within the specified time and observed that if no information is received, the matter will be disposed on the basis of the information already on record.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

